

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.220**

IB-179/ND/2022

**IN THE MATTER OF**

**Canara Bank**

**Vs.**

**SPML Infra Ltd**

**..APPLICANT**

**...CORPORATE DEBTOR**

**SECTION**

**U/s 7 IBC, 2016**

**Order delivered on 16.11.2022**

**CORAM:**

**DR. BINOD KUMAR SINHA  
MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS  
MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant

: Adv. PBA Srinivasan, Adv. Parth Tandon, Adv. Prerana Sabharwal, Adv. Arvind V, Adv. Srishti Bansal, Adv. Parth Kumar for Financial Creditor (Canara Bank)

For the respondent

:

**ORDER**

Mr. Parth Tandon, Ld. Counsel appearing on behalf of the petitioner submits that even though Settlement talks have failed, still the Corporate Debtor has not filed reply affidavit as directed vide Order dated 17.5.2022.

Mr. Roy, Ld. Counsel appears on behalf of the Corporate Debtor. The Corporate Debtor is directed to file reply affidavit on behalf of the Corporate Debtor within 10 days peremptorily, failing which, right to file the same shall be closed and the matter will be heard on merits.

List the matter on 13.12.2022.

—Sd—

**(DR. BINOD KUMAR SINHA)  
MEMBER (TECHNICAL)**

—Sd—

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**

Surjit